

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **25/AM13**
HELD ON 19.09.2012
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **25/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **19.09.2012** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **24/AM13** held on **12.09.2012**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-126	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00439/AM04/DES-VII	Status: Deferred
NC No.: 25/AM13 Dated: 19.09.2012	Adv. Lic. No. 0710025390 dated 17.11.2003	RLA F. No. 07/24/040/00438/AM04	

Request: **Amendment in the description of Import Item No. 1.**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 16.08.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-127	SHALIMAR PAINTS LTD.	HQ F. No. 01/87/050/00480/AM08/DES-VII	Status: Deferred
NC No.: 25/AM13 Dated: 19.09.2012	Adv. Lic. No. 0310449522 dated 07.11.2007	RLA F. No. 03/95/040/01427/AM07	

Request: Fixation of adhoc norms for the export product “Primer, Zinc Rich Epoxy; Rich Primer”. **Epigard HS Zinc**

Decision: A D/L was issued by DIPP to firm on 18.09.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

Case No. A-128	RMG POLYVINYL INDIA LTD.	HQ F. No. 01/87/050/00257/AM10/DES-VII	Status:
NC No.: 25/AM13 Dated: 19.09.2012	Adv. Lic. No. 0510251934 dated 05.11.2009	RLA F. No. 05/24/040/00351/AM10	Approved

Request: Amendment in the description of Export Product to read as “PVC Flexible Film with or without Felt”.

Decision: The Committee considered the request of firm and it was noted that neither the firm have imported any duty free raw materials for Polyester Felt nor they have taken any drawback on locally purchased Polyester Felt.

2. Hence, the Committee decided to amend the description of export product to read as “PVC Flexible Film with or without Felt”.

ONLINE CASES

1	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:10.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.09.2012. Comments of D/o C&PC are awaited.			

	Case No.:14/47/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00395/AM12/	RLA File :09/24/040/00321/AM12/	Lic.No/Date:0910049804	Defer

2		22.11.2011	Date:03.10.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.		

3	Case No.:17/46/87-ALC1/2011	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00380/AM12/	RLA File :09/24/040/00322/AM12/	Lic.No/Date:0910049904 24.11.2011	Defer Date:03.10.2012
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.			

4	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.06.2012. Comments of D/o C&PC are awaited.			

5	Case No.:9/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00318/AM12/	RLA File :32/24/040/00044/AM12/	Lic.No/Date:3210051494 14.12.2011	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

6	Case No.:11/41/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00320/AM12/	RLA File :32/24/040/00043/AM12/	Lic.No/Date:3210051490 14.12.2011	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

7	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:10.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.09.2012. Comments of D/o C&PC are awaited.			

8	Case No.:14/46/87-ALC1/2011	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00377/AM12/	RLA File :32/24/040/00052/AM12/	Lic.No/Date:3210052342 20.01.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

9	Case No.:3/45/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00354/AM12/	RLA File :03/94/040/00252/AM12/	Lic.No/Date:0310678502 24.01.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 19.09.2012. Comments of D/o C&PC are awaited.			

10	Case No.:3/48/87-ALC1/2011	Party Name: COSMO FILMS LTD	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00402/AM12/	RLA File :03/94/040/00898/AM12/	Lic.No/Date:0310678957 27.01.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.05.2012. This was followed by a reminder D/o C&PC on 31.07.2012 for furnishing comments expeditiously. Comments awaited from D/o C&PC.			

11	Case No.:27/49/87-ALC1/2011	Party Name: DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00436/AM12/	RLA File :32/24/040/00057/AM12/	Lic.No/Date:3210052905 10.02.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

12	Case No.:1/1/87-ALC1/2012	Party Name: SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00469/AM12/	RLA File :34/24/040/00028/AM12/	Lic.No/Date:3410033298 22.02.2012	Defer Date:10.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.09.2012. Comments of D/o C&PC are awaited.			

	Case No.:9/5/87-ALC1/2012	Party Name: FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
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13	HQ File :01/87/050/00038/AM13/	RLA File :56/24/040/00003/AM12/	Lic.No/Date:5610000098 27.02.2012	Defer Date:03.10.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.				

14	Case No.:10/8/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00071/AM13/	RLA File :09/24/040/00608/AM12/	Lic.No/Date:0910051694 12.03.2012	Defer Date:03.10.2012
Decision: A D/L No. 46011/22/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

15	Case No.:3/3/87-ALC1/2012	Party Name:POLY FLUORO LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00006/AM13/	RLA File :07/24/040/00513/AM12/	Lic.No/Date:0710087070 19.03.2012	Defer Date:10.10.2012
Decision: A D/L No. 46011/163/2004-PC.II dated 23.07.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.08.2012 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.				

	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939	Defer

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Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information.

In response to above D/L, the firm vide e-mail dated 28.08.2012 requested to grant them three weeks time, which was granted to them.

The firm vide e-mail dated 18.09.2012 has again requested to grant them two weeks more time. The Committee considered the request of time and grant them two weeks more time.

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Case No.:11/4/87-ALC1/2012

Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,

Meet No/Date:25/87-ALC1/2012
19.09.2012

Status: Deferred

HQ File :01/87/050/00019/AM13/

RLA File :11/24/040/00076/AM11/

Lic.No/Date:1110026940
19.03.2012

Defer Date:10.10.2012

Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information.

In response to above D/L, the firm vide e-mail dated 28.08.2012 requested to grant them three weeks time, which was granted to them.

The firm vide e-mail dated 18.09.2012 has again requested to grant them two weeks more time. The Committee considered the request of time and grant them two weeks more time.

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Case No.:13/4/87-ALC1/2012

Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,

Meet No/Date:25/87-ALC1/2012
19.09.2012

Status: Deferred

HQ File :01/87/050/00021/AM13/

RLA File :11/24/040/00015/AM12/

Lic.No/Date:1110026942
19.03.2012

Defer Date:10.10.2012

Decision: A D/L No. 46011/71/2012-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.07.2012 and 14.08.2012 (Final Reminder) giving 15 days time for submission of information.

In response to above D/L, the firm vide e-mail dated 28.08.2012 requested to grant them three weeks time, which was

granted to them.

The firm vide e-mail dated 18.09.2012 has again requested to grant them two weeks more time. The Committee considered the request of time and grant them two weeks more time.

19	Case No.:18/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00047/AM13/	RLA File :03/95/040/01073/AM12/	Lic.No/Date:0310687749 26.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.09.2012. Comments of D/o C&PC are awaited.			

20	Case No.:19/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00048/AM13/	RLA File :03/95/040/01074/AM12/	Lic.No/Date:0310687740 26.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.09.2012. Comments of D/o C&PC are awaited.			

21	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

22	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 10.07.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:20/5/87-ALC1/2012	Party Name:VHCL INDUSTRIES LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00049/AM13/	RLA File :03/95/040/01075/AM12/	Lic.No/Date:0310687986 27.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 04.09.2012. Comments of D/o C&PC are awaited.			

24	Case No.:14/4/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00022/AM13/	RLA File :32/24/040/00068/AM12/	Lic.No/Date:3210053823 29.03.2012	Defer Date:03.10.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.			

	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
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25	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:10.10.2012
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.09.2012. Comments of D/o C&PC are awaited.				

26	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:03.10.2012
Decision: A D/L No. 46011/16/2011-PC.II dated 26.06.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.07.2012 and 07.09.2012 (Final Reminder) giving 15 days time for submission of information. Reply still awaited from the firm.				

Case No.:1/8/87-ALC1/2012		Party Name:JESONS INDUSTRIES LTD.		Meet No/Date:25/87-ALC1/2012 19.09.2012		Status: Approved		
HQ File :01/87/050/00062/AM13/		RLA File :03/94/040/00009/AM13/		Lic.No/Date:0310692024 25.04.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39052900	63/0- Vinyl Acetate & Butyl Acrylate Monomer Copolymer Emulsion (Having solids 58+/-1%)		250000.000	K.G	11250000.00	225000.00 US Dollars	
					Total	11,250,000.00	225,000.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Otv	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from	Limiting Factor (Value/Otv/Value &

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							Customs duty	(Value & Qty)
1	29153200	Vinyl Acetate Monomer	122000.000	K.G	6,710,000.00	134,200.00 US Dollars	0.00	Value & Qty
2	29161210	Butyl Acrylate Monomer	6100.000	K.G	823,500.00	16,470.00 US Dollars	0.00	Value & Qty
3	34021900	Surfactant	14500.000	K.G	2,175,000.00	43,500.00 US Dollars	0.00	Value & Qty
				Total	9,708,500.00	194,170.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/93/2011-PC.II dated 13.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Vinyl Acetate & Butyl Acrylate Monomer copolymer emulsion (Solid content 58+/-1%)	1 kg	1. Vinyl Acetate Monomer	0.4880 kg
		2. Butyl Acrylate Monomer	0.0244 kg
		3. Surfactant	0.0580 kg

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Case No.:7/8/87-ALC1/2012	Party Name: SUPER FLOORINGS PRIVATE LIMITED	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
HQ File :01/87/050/00068/AM13/	RLA File :05/24/040/00030/AM13/	Lic.No/Date:0510323112 25.04.2012	Defer Date:10.10.2012

Decision: A D/L was issued by DIPP to firm on 18.09.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Case No.:10/10/87-ALC1/2012	Party Name: DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date: 25/87-ALC1/2012 19.09.2012	Status: Deferred
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HQ File :01/87/050/00086/AM13/

RLA File :32/24/040/00003/AM13/

Lic.No/Date:3210054285
03.05.2012

Defer Date:03.10.2012

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.08.2012. Comments of D/o C&PC are awaited.

Case No.:9/17/87-ALC1/2012

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:25/87-ALC1/2012
19.09.2012

Status: Approved

HQ File :01/87/050/00132/AM13/

RLA File :09/24/040/00620/AM12/

Lic.No/Date:0910052592
10.05.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- LIPESA 1541	56160.000	K.G	4912876.80	101088.00 US Dollars
				Total	4,912,876.80	101,088.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29221190	FLOQUAT FL 4000	34398.000	K.G	3,483,485.46	70,515.90 US Dollars	0.00	Value & Qty
				Total	3,483,485.46	70,515.90		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LIPESA 1541 (Non-Volatile solids 40+/-2%)	1 kg	FLOQUAT FL 4000	0.6125 kg

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Case No.: 10/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00133/AM13/	RLA File :09/24/040/00660/AM12/	Lic.No/Date:0910052591 10.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
<i>I</i>	39069090	62/0- LIPESA 1541	56160.000	K.G	4912876.80	101088.00 US Dollars
				Total	4,912,876.80	101,088.00

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<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
<i>I</i>	29221190	FLOQUAT FL 4000	34398.000	K.G	3,483,485.46	70,515.90 US Dollars	0.00	Value & Qty
				Total	3,483,485.46	70,515.90		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LIPESA 1541 (Non-Volatile solids 40+/-2%)	1 kg	FLOQUAT FL 4000	0.6125 kg

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Case No.: 11/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00134/AM13/	RLA File :09/24/040/00661/AM12/	Lic.No/Date:0910052590 10.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
I	39069090	62/0- LIPESA 1541	56160.000	K.G	4912876.80	101088.00 US Dollars
				Total	4,912,876.80	101,088.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
I	29221190	FLOQUAT FL 4000	34398.000	K.G	3,483,485.46	70,515.90 US Dollars	0.00	Value & Qty
				Total	3,483,485.46	70,515.90		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LIPESA 1541 (Non-Volatile solids 40+/-2%)	1 kg	FLOQUAT FL 4000	0.6125 kg

Case No.: 12/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00135/AM13/	RLA File :09/24/040/00662/AM12/	Lic.No/Date:0910052588 10.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- KEMPEX 4005	36000.000	K.G	1749600.00	36000.00 US Dollars
				Total	1,749,600.00	36,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic acid Liquid	10926.000	K.G	1,187,437.68	24,037.20 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo phosphite	648.000	K.G	86,430.24	1,749.60 US Dollars	0.00	Value & Qty
				Total	1,273,867.92	25,786.80		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
KEMPEX 4005 (Non-Volatile solids 44+/-2%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite	0.0180 kg

Case No.:13/17/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00136/AM13/	RLA File :09/24/040/00667/AM12/	Lic.No/Date:0910052589 10.05.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069090	62/0- Copolymer Hi ratio AAMA 40% solution	54000.000	K.G	2361960.00	48600.00 US Dollars
				Total	2,361,960.00	48,600.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29161100	Acrylic acid Liquid	12879.000	K.G	1,399,689.72	28,333.80 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo phosphite	216.000	K.G	28,810.08	583.20 US Dollars	0.00	Value & Qty
				Total	1,428,499.80	28,917.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Copolymer Hi-ratio AAMA 40% solution	1 kg	1. Acrylic Acid	0.2385 kg
		2. Sodium Hypo Phosphite Powder	0.0040 kg

35	Case No.:5/17/87-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00128/AM13/	RLA File :08/24/040/00201/AM12/	Lic.No/Date:0810111578 14.05.2012	Defer Date:10.10.2012
	Decision: A D/L No. 46011/61/2011-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:6/17/87-ALC1/2012	Party Name:ATUL LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved					
HQ File :01/87/050/00129/AM13/	RLA File :08/24/040/00013/AM13/	Lic.No/Date:0810111619 14.05.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39073010	62/0- HMW Resin LAPOX	200000.000	K.G	36050000.00	700000.00 US Dollars		
				Total	36,050,000.00	700,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
		BASIC LIQUID RESIN / EPIKOTE 828 / DER 331 / YD 128 / RAZEEN LR 1150						

1	39073010	YD 128 / RAZEEN LR 1150 (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	214000.000	K.G	30,858,800.00	599,200.00 US Dollars	0.00	Qty
				Total	30,858,800.00	599,200.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/35/2007-PC.II dated 27.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HMW Resin LAPOX	1 kg	Basic Liquid Resin / EPIKOTE 828 / DER 331 / YD 128 / RAZEEN LR 1150	1.07 kg

37	Case No.:2/17/87-ALC1/2012	Party Name:FLUID CARGO PVT LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00125/AM13/	RLA File :07/24/040/00089/AM13/	Lic.No/Date:0710088533 30.05.2012	Defer Date:10.10.2012
	Decision: A D/L No. 46011/103/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

38	Case No.:8/17/87-ALC1/2012	Party Name:LUCENT CLEANENERGY PVT. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00131/AM13/	RLA File :08/24/040/00081/AM13/	Lic.No/Date:0810112212 01.06.2012	Defer Date:10.10.2012

Decision: A D/L No. 46011/104/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

39	Case No.:8/15/87-ALC1/2012	Party Name:ULTIMATE INDUSTRIES LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00117/AM13/	RLA File :05/24/040/00038/AM13/	Lic.No/Date:0510326604 04.06.2012	Defer Date:10.10.2012
	Decision: A D/L No. 46011/74/2004-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:4/17/87-ALC1/2012	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00127/AM13/	RLA File :07/24/040/00103/AM13/	Lic.No/Date:0710088807 13.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39042210	63/0- PVC COMPOUND (SHEATHING)	125000.000	K.G	8272500.00	150000.00 US Dollars
				Total	8,272,500.00	150,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	53323.000	K.G	3,132,572.00	55,989.00 US Dollars	0.00	Qty
2	28365000	CALCIUM CARBONATE	37326.000	K.G	407,234.00	7,279.00 US Dollars	0.00	Qty

3	29173920	DOP	15997.000	K.G	1,679,663.00	30,021.00 US Dollars	0.00	Qty
4	28332910	TBLS TRIBASIC LEAD SULPHATE	2559.000	K.G	486,891.00	8,702.00 US Dollars	0.00	Qty
				Total	5,706,360.00	101,991.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/18/2007-PC.II dated 27.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Sheathing)	1 kg	1. PVC Resin	0.4182 kg
		2. Calcium Carbonate	0.2927 kg
		3. Dioctyl Phthalate	0.1004 kg
		4. TBLS / Tribasic Lead Sulphate	0.0204 kg

Case No.:12/15/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00121/AM13/	RLA File :08/24/040/00091/AM13/	Lic.No/Date:0810112507 14.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin PO 3665 (70% Resin content)	100000.000	K.G	8960000.00	160000.00 US Dollars

				Total	8,960,000.00	160,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Palm Fatty Acid	33500.000	K.G	1,904,000.00	34,000.00 US Dollars	0.00	Qty
2	29054500	Glycerine	18000.000	K.G	812,000.00	14,500.00 US Dollars	0.00	Qty
3	29173500	Phthalic Anhydride	22300.000	K.G	2,072,000.00	37,000.00 US Dollars	0.00	Qty
4	29171400	Maliec Anhydride	2900.000	K.G	308,000.00	5,500.00 US Dollars	0.00	Qty
5	29023000	Toluene (This licence issued under para 4.7 of H.B. vol.I 2009-14 for fixation of norms by ALC New Delhi.	34100.000	K.G	2,632,000.00	47,000.00 US Dollars	0.00	Qty
				Total	7,728,000.00	138,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 30.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin PO 3665 (70% Resin Content)	1 kg	1. Palm Fatty Acid	0.335 kg
		2. Glycerine	0.180 kg
		3. Phthalic Anhydride	0.223 kg
		4. Maliec Anhydride	0.029 kg
		5. Toluene	0.315 kg

42	Case No.:10/15/87-ALC1/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00119/AM13/	RLA File :05/24/040/00088/AM13/	Lic.No/Date:0510327573 15.06.2012	Defer Date:03.10.2012
	Decision: A D/L No. 46011/95/2012-PC.II dated 16.08.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.09.2012 giving 15 days time for submission of information. Reply awaited from the firm.			

43	Case No.:13/22/87-ALC1/2012	Party Name:FRONTIER TECHNOLOGIES PVT LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00185/AM13/	RLA File :05/23/040/00081/AM13/	Lic.No/Date:0510327418 15.06.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

44	Case No.:4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00176/AM13/	RLA File :34/24/040/00080/AM13/	Lic.No/Date:3410034502 26.06.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 24.08.2012. Comments of D/o C&PC are awaited.			

	Case No.:4/18/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
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45	HQ File :01/87/050/00142/AM13/	RLA File :32/24/040/00014/AM13/	Lic.No/Date:3210055281 28.06.2012	Defer Date:03.10.2012
Decision: A copy of application has been forwarded to D/o C&PC on 26.07.2012. Comments of D/o C&PC are awaited.				

Case No.:2/22/87-ALC1/2012	Party Name:STAHL INDIA PVT LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00174/AM13/	RLA File :04/24/040/00062/AM13/	Lic.No/Date:0410137895 04.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39069010	63/0- AQEOUS POLYURETHANE DISPERSION (WI-12789, SOLID CONTENT 35 +/- 1.8%)	100000.000	K.G	13365100.00	251696.80 US Dollars
				Total	13,365,100.00	251,696.80

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29141990	ACETYL ACETONE	240.000	K.G	150,105.00	2,826.83 US Dollars	0.00	Value & Qty
2	29211100	N METHYL 2 PYRROLIDONE	4289.000	K.G	1,407,098.00	26,499.02 US Dollars	0.00	Value & Qty
3	34021190	TRITON X 305 - EMULSIFIER	15.000	K.G	3,636.00	68.48 US Dollars	0.00	Value & Qty
4	39071000	VORANOL 1010L/ DESMOPHEN 1111 BD/ KONIX PP-1000 - POLYOL	9207.000	K.G	1,993,862.00	37,549.19 US Dollars	0.00	Value & Qty
5	39071000	VORANOL 2000L/ DESMOPHEN 2061 BD/ KONIX PP-2000 - POLYOL	13607.000	K.G	3,166,628.00	59,635.18 US Dollars	0.00	Value & Qty

6	29291020	DESMODUR T80P - TOLUNE DI ISOCYNATE	7071.000	K.G	1,919,828.00	36,154.96 US Dollars	0.00	Value & Qty
7	29211900	TRIETHYLAMINE	960.000	K.G	173,765.00	3,272.41 US Dollars	0.00	Value & Qty
8	28251020	HYDRAZINE HYDRATE	505.000	K.G	244,841.00	4,610.95 US Dollars	0.00	Value & Qty
9	29420011	PERMATOL K-40 (PRESERVATIVE)	150.000	K.G	51,392.00	967.84 US Dollars	0.00	Value & Qty
10	38099390	SOLVENT INTERMEDIATE	5486.000	K.G	1,799,131.00	33,881.90 US Dollars	0.00	Value & Qty
				Total	10,910,286.00	205,466.76		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/230/2004-PC.II dated 12.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aqueous Polyurethane Dispersion (WI 12789, Solid Content 35+/- 1.8%)	1 kg	1. Acetyl Acetone	0.00240 kg
		2. N Methyl 2 Pyrrolidone	0.04289 kg
		3. Triton X 305 – Emulsifer	0.00015 kg
		4. Voranol 1010L /Desmophen 1111 BD / Konix PP – 1000 – Polyol	0.09207 kg
		5. Voranol 2000L / Desmophen 2061 BD / Konix PP – 2000 – Polyol	0.13607 kg
		6. Desmodur T80P – Tolune DI Isocyanate	0.07071 kg
		7. Triethylamine	0.00960 kg
		8. Hydrazine Hydrate	0.00505 kg
		9. Permatol K-40-Preservative	0.0015 kg
		10. Solvent Intermediate	0.05486 kg

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Case No.:7/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00179/AM13/	RLA File :09/24/040/00117/AM13/	Lic.No/Date:0910053177 04.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- TRUTHIN L	168000.000	K.G	12096000.00	201600.00 US Dollars
				Total	12,096,000.00	201,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	Acrylic acid	50988.000	K.G	7,648,200.00	127,470.00 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo Phosphite Powder	4401.600	K.G	660,240.00	11,004.00 US Dollars	0.00	Value & Qty
				Total	8,308,440.00	138,474.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TRUTHIN L (Non-Volatile	1 kg	1. Acrylic Acid	0.3035 kg

Solids – Min 30%)

2. Sodium Hypo Phosphite Powder

0.0262 kg

Case No.:8/22/87-ALC1/2012

Party Name:SNF [INDIA] PVT. LTD.,

Meet No/Date:25/87-ALC1/2012
19.09.2012

Status: Approved

HQ File :01/87/050/00180/AM13/

RLA File :09/24/040/00119/AM13/

Lic.No/Date:0910053176
04.07.2012

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- TRUTHIN L	168000.000	K.G	12096000.00	201600.00 US Dollars
				Total	12,096,000.00	201,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	Acrylic acid	50988.000	K.G	7,648,200.00	127,470.00 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo Phosphite Powder	4401.600	K.G	660,240.00	11,004.00 US Dollars	0.00	Value & Qty
				Total	8,308,440.00	138,474.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM

QTY

IMPORT ITEM

QTY

TRUTHIN L (Non-Volatile Solids – Min 30%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite Powder	0.0262 kg

Case No.:9/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00181/AM13/	RLA File :09/24/040/00120/AM13/	Lic.No/Date:0910053178 04.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- TRUTHIN L	176000.000	K.G	12672000.00	211200.00 US Dollars
				Total	12,672,000.00	211,200.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	Acrylic acid	53416.000	K.G	8,012,400.00	133,540.00 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo Phosphite Powder	4611.200	K.G	691,680.00	11,528.00 US Dollars	0.00	Value & Qty
				Total	8,704,080.00	145,068.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
TRUTHIN L (Non-Volatile Solids – Min 30%)	1 kg	1. Acrylic Acid	0.3035 kg
		2. Sodium Hypo Phosphite Powder	0.0262 kg

Case No.:10/22/87-ALC1/2012	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00182/AM13/	RLA File :09/24/040/00122/AM13/	Lic.No/Date:0910053174 04.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	62/0- Copolymer Hi ratio AAMA 40% solution	54000.000	K.G	2916000.00	48600.00 US Dollars
				Total	2,916,000.00	48,600.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161100	Acrylic acid Liquid	12879.000	K.G	1,931,850.00	32,197.50 US Dollars	0.00	Value & Qty
2	28369000	Sodium Hypo phosphite	216.000	K.G	32,400.00	540.00 US Dollars	0.00	Value & Qty
				Total	1,964,250.00	32,737.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/141/2005-PC.II dated 10.09.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Copolymer Hi-ratio AAMA 40% solution	1 kg	1. Acrylic Acid	0.2385 kg
		2. Sodium Hypo Phosphite Powder	0.0040 kg

51	Case No.:15/22/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00187/AM13/	RLA File :05/23/040/00142/AM13/	Lic.No/Date:0510330280 23.07.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

52	Case No.:16/22/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00188/AM13/	RLA File :05/23/040/00143/AM13/	Lic.No/Date:0510330388 24.07.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

	Case No.:18/22/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
	HQ File :01/87/050/00190/AM13/	RLA File :05/24/040/00162/AM13/	Lic.No/Date:0510331030 31.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40021990	64/0- TPR/ Thermoplastic compound / TPE TP COMPOUNDS	250000.000	K.G	49625374.00	894151.00 US Dollars
				Total	49,625,374.00	894,151.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021930	SBS CO-Polymer / Styrene Butadiene Styrene co-polymer - 4452 , LG-411S, 501S, 475, 484, 485, 487, TAIPOL SEBS-6151, 6150 GLOBALPRENE-1475,1484,1487,3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701, CALPRENE411, 540, 501, 6120	199000.000	K.G	33,133,500.00	597,000.00 US Dollars	0.00	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene Co-Polymer EUROPRENE SOL TH-2312, 2315	27500.000	K.G	4,578,750.00	82,500.00 US Dollars	0.00	Value & Qty
3	39039090	K-Resin, Styrene Butadiene co-polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903, PB-5925	20000.000	K.G	3,330,000.00	60,000.00 US Dollars	0.00	Value & Qty
				Total	41,042,250.00	739,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 28.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ Compounds TPE	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
		2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KREDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

Case No.:19/22/87-ALC1/2012	Party Name:SPERRY PLAST LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
HQ File :01/87/050/00191/AM13/	RLA File :05/24/040/00163/AM13/	Lic.No/Date:0510331029 31.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40021990	64/0- TPR / Thermoplastic Compound / TPE / TP COMPOUND	250000.000	K.G	49625374.00	894151.00 US Dollars
				Total	49,625,374.00	894,151.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40021930	SBS CO-Polymer / Styrene Butadiene Styrene co-polymer - 4452 , LG-411S, 501S, 475, 484, 485, 487, TAIPOLE SEBS-6151, 6150 GLOBALPRENE-1475,1484,1487,3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701, CALPRENE411, 540, 501, 6120	199000.000	K.G	33,133,500.00	597,000.00 US Dollars	0.00	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene Co-Polymer EUROPRENE SOL TH-2312, 2315	27500.000	K.G	4,578,750.00	82,500.00 US Dollars	0.00	Value & Qty
3	39039090	K-Resin, Styrene Butadiene co-polymer KR99HG, KR03, KR05, XK-43, XK-40 KRDEVO27D KIBITON	20000.000	K.G	3,330,000.00	60,000.00 US Dollars	0.00	Value & Qty

		Q RESIN PB-5903, PB-5925					
				Total	41,042,250.00	739,500.00	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 28.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
		2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KREDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

55	Case No.: 5/25/87-ALC1/2012	Party Name:EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00212/AM13/	RLA File :04/24/040/00090/AM13/	Lic.No/Date:0410138658 03.08.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to DIPP on 13.09.2012. Comments of DIPP are awaited.			

56	Case No.: 6/22/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00178/AM13/	RLA File :08/24/040/00141/AM13/	Lic.No/Date:0810114009 06.08.2012	Defer Date:03.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 23.08.2012. Comments of D/o C&PC are awaited.			

57	Case No.: 20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.09.2012. Comments of D/o C&PC are awaited.			

58	Case No.: 21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:10.10.2012

Decision: A copy of application has been forwarded to D/o C&PC on 06.09.2012. Comments of D/o C&PC are awaited.

59	Case No.: 4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.09.2012. Comments of D/o C&PC are awaited.			

60	Case No.: 22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 06.09.2012. Comments of D/o C&PC are awaited.			

61	Case No.: 3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Deferred
	HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date: 10.10.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 13.09.2012. Comments of D/o C&PC are awaited.			

	Case No.: 1/25/87-ALC1/2012	Party Name:KALPENA PLASTIKS LTD	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved
	HQ File :01/87/050/00208/AM13/	RLA File :02/24/040/00090/AM13/	Lic.No/Date:0210181345 28.08.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39042190	63/0- PVC RIGID COMPOUND	500.000	M.T	30550000.00	555454.55 US Dollars
				Total	30,550,000.00	555,454.55

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39041090	PVC RESIN	481.450	M.T	25,155,763.00	457,378.00 US Dollars	5,748,876.00	Value & Qty
2	38123090	STABLIZER	1.000	M.T	715,000.00	13,000.00 US Dollars	147,316.00	Value & Qty
3	29157020	LUBRICANT	0.500	M.T	55,000.00	1,000.00 US Dollars	11,332.00	Value & Qty
4	29157090	FLOW PROMOTER	1.550	M.T	204,600.00	3,720.00 US Dollars	42,155.00	Value & Qty
5	39013000	IMPACT MODIFIER	1.700	M.T	224,400.00	4,080.00 US Dollars	46,234.00	Value & Qty
6	28365000	CALCIUM CARBONATE	20.300	M.T	156,310.00	2,842.00 US Dollars	32,207.00	Value & Qty
7	32061900	COLOURING PIGMENT	0.100	M.T	22,000.00	400.00 US Dollars	4,532.00	Value & Qty
				Total	26,533,073.00	482,420.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/26/2011-PC.II dated 16.05.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Rigid Compound	1 kg	1. PVC Resin	0.9629 kg
		2. Stabilizers	0.0020 kg
		3. Lubricant	0.0010 kg
		4. Flow Promoter	0.0031 kg

			5. Impact Modifier	0.0034 kg
			6. Calcium Carbonate	0.0406 kg
			7. Colouring Pigment	0.0002 kg

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Case No.:2/25/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:25/87-ALC1/2012 19.09.2012	Status: Approved			
HQ File :01/87/050/00209/AM13/	RLA File :02/24/040/00091/AM13/	Lic.No/Date:0210181346 28.08.2012	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39042190	6				